

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

132. C.P. 76/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **08.09.2023**

NAME OF THE PARTIES: Arrel Herald Furtado

V/s.

Registrar of Companies Mumbai

SECTION 441 OF COMPANIES ACT, 2013

ORDER

1. Ld. Counsel appearing for the Petitioner, Ms. Kavita Chheda and Ld. Counsel appearing for the Respondent/ROC Mumbai, Mr. Shivaraj C. Ranjeri are present.
2. The Ld. Counsel appearing for the Petitioner is not prepared for his submission.
3. The Ld. Counsel submits that the minimum penalty should be imposed.
4. Report of the ROC is on record however the Ld. Counsel appearing for the Petitioner is not prepared to make the submission on the ground why the minimum penalty should be imposed.
5. At the request of parties, list this matter on **23.11.2023**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
--Rajeev--

Sd/-
LAKSHMI GURUNG
Member (Judicial)